

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

C.P. No. 766/2015
O.A. No. 2432/2015

New Delhi, this the 7th day of April, 2016.

**HON'BLE MR. JUSTICE PERMOD KOHLI, CHAIRMAN
HON'BLE MS. NITA CHOWDHURY, MEMBER (A)**

Raghvendra Singh,
S/o Shri Mohan Singh,
Aged about 31 years,
R/o Dakshin Tola, Ward No.7,
House No.3, Siswa Bazar,
District Maharajganj (UP) .. Applicant

(By Advocate: Shri Nilansh Gaur)

Versus

Shri Sanjay Kothari,
Secretary,
Ministry of Personnel, Public
Grievances and Pension,
Department of Personnel & Training,
North Block, New Delhi. .. Respondent

(By Advocate: Shri Gyanendra Singh)

ORDER (ORAL)

By Mr. Justice Permod Kohli

It is stated at bar by learned counsel for the applicant that the directions of the Tribunal stand complied with by a speaking order. This contempt is rendered infructuous, disposed of accordingly.

**(NITA CHOWDHURY)
Member (A)**

/Jyoti/

**(PERMOD KOHLI)
Chairman**